

Central Administrative Tribunal  
Principal Bench

O.A.No.3126/2002

Hon'ble Shri Shanker Raju, Member(J)

New Delhi, this the 29th day of November, 2002

Shri Bharat Bhushan Didani  
s/o Late Shri Sadanand Bidani  
r/o Q. No.15-C, LIG, DDA Flats  
Jhilmill Colony  
Shahdara  
Delhi - 110 095.

... Applicant

(By Advocate: Sh. S.C.Saxena)

Vs.

1. The Secretary  
Govt. of India  
Ministry of Telecommunications  
New Delhi.
2. SSPO (The Senior Superintendent of Post Offices)  
Krishna Nagar Head Office Building  
2nd Floor, Krishna Nagar  
Delhi East Division  
Delhi - 110 051.
3. CPMG  
Meghdoot Bhawan  
Jhandewalan  
New Delhi - 100 001.
4. The Director  
Postal Services  
Delhi Circle  
Meghdoot Bhawan  
Jhandewalan  
New Delhi - 110001. ... Respondents

O R D E R (Oral)

By Shri Shanker Raju, M(J):

Heard.

2. Claim of the applicant contained in this OA for a direction to the respondents to communicate the final outcome of the proceedings initiated vide memorandum dated 26.11.2001. It is contended that the inquiry is completed and findings to the inquiry officer has been issued but the same has not yet been

-2-

(2)

supplied to the applicant. He alleges that withholding of retiral benefits was without any justifiable reasons.

3. In this view of the matter, ends of justice would be met, if the present OA is disposed of with a direction to the respondents to take necessary steps in completing the disciplinary proceedings, and communicate the applicant the out come of the inquiry already initiated vide Memorandum dated 26.11.2001, expeditiously not later than two months from the date of receipt of a copy of this order. The OA is accordingly disposed of. No costs.

S. Raju

(Shanker Raju)  
Member(J)

/rao/